



सी.जी.-डी.एल.-अ.-21122021-232026 CG-DL-E-21122021-232026

असाधारण EXTRAORDINARY भाग II — खण्ड 1 PART II — Section 1 प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं॰ 61]नई दिल्ली, सोमवार, दिसम्बर 20, 2021/अग्रहायण 29, 1943 (शक)No. 61]NEW DELHI, MONDAY, DECEMBER 20, 2021/AGRAHAYANA 29, 1943 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 20th December, 2021/Agrahayana 29, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 18th December, 2021 and is hereby published for general information:—

THE HIGH COURT AND SUPREME COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) AMENDMENT ACT, 2021

(No. 44 of 2021)

[18th December, 2021]

An Act further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:----

CHAPTER I

PRELIMINARY

1. This Act may be called the High Court and Supreme Court Judges (Salaries and Short title. Conditions of Service) Amendment Act, 2021.

CHAPTER II

Amendment to the High Court Judges (Salaries and Conditions of Service) Act, 1954

2. In section 17B of the High Court Judges (Salaries and Conditions of Service) Act, 1954, the following *Explanation* shall be inserted, namely:—

28 of 1954.

"*Explanation.*—For the removal of doubts, it is hereby clarified that any entitlement for additional quantum of pension or family pension shall be, and shall be deemed always to have been, from the first day of the month in which the pensioner or family pensioner completes the age specified in the first column of the scale.".

CHAPTER III

 $\begin{array}{c} \mbox{Amendment to the Supreme Court Judges (Salaries and Conditions of Service)} \\ \mbox{Act, 1958} \end{array}$

3. In section 16B of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958, the following *Explanation* shall be inserted, namely:—

41 of 1958.

"Explanation.—For the removal of doubts, it is hereby clarified that any entitlement for additional quantum of pension or family pension shall be, and shall be deemed always to have been, from the first day of the month in which the pensioner or family pensioner completes the age specified in the first column of the scale.".

DR. REETA VASISHTA, Secretary to the Govt. of India.

UPLOADED BY THE MANAGER, GOVERNMENT OF INDIA PRESS, MINTO ROAD, NEW DELHI–110002 AND PUBLISHED BY THE CONTROLLER OF PUBLICATIONS, DELHI–110054.

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Amendment of section 16B.

A m e n d m e n t of section 17B.